

chativu Islands, while finalising the agreement with Sri Lanka on the future of Islands;

(b) whether Government are aware of the press reports regarding the difficulties being experienced by the fishermen in this island with regard to their fishing operations; and

(c) if so, what steps Government proposed to take in the matter?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) In terms of the Indo-Sri Lanka Maritime Boundary Agreements of 1974 and 1976, India and Sri Lanka exercise exclusive economic rights within their respective economic zones, which were determined with a view to provide equitable fishing rights to both sides. Indian fishermen no longer have any fishing rights in Sri Lanka's waters, off Katchchativu.

(b) Yes, Sir.

(c) We have informed our fishermen of the correct position and have advised them to limit their fishing operations to the Indian Economic Zone. Steps have also been taken to prevent encroachments into our Economic Zone.

Representation of Labour on the Road of Tuticorin Port Trust

1006. SHRI NARASINGHA PRASAD NANDA: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether there is a proposal under Government's consideration to provide for the representation of labour on the Board of Tuticorin Port Trust;

(b) if so, what are the details of the proposal; and

(c) by when this proposal is likely to take effect?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH):

(a) to (c) A proposal to appoint second labour trustee on the Tuticorin Port Trust Board is under consideration of this Ministry. A decision in the matter will be taken shortly.

Trade Unions in major ports

1007. DR. SHANTI G. PATEL: Will the Minister of LABOUR be pleased to state the names and membership of each of the trade unions of port and dock workers of each major port along with the name of the federation to which they are affiliated?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI T. ANJIAH): A statement indicating the verified membership of various trade unions together with their affiliations to Central Organisations/Federations of port and dock workers as on the 31st December, 1978, is laid on the Table of the House. [See Appendix CXV. Annexure No. 104].

Supply of logs and sleepers from Nepal

1008. SHRI NARSINGH NARAIN PANDEY: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have entered into an agreement with the Government of Nepal for supply of logs and sleepers to the Railways;

(b) if so, how much supply has so far been made under the agreement; and

(c) whether any delegation of the Railway Ministry has visited Nepal during the last week of June, 1980 to find out the supply position; if so, what is the outcome of the visit?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): (a) Yes.

(b) 4.63 lacs cft. of logs and 0.55 lac cft. of sleepers have been supplied up to 30-6-1980.